

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 1 In &
Petition(s) for Special Leave to Appeal(Civil).../2001 CC 260/2001

(From the judgement and order dated 21/03/1997 in CWP 5851/96
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

VIJAY SINGH YADAV Petitioner (s)

VERSUS

ANIL SABHARWAL & ORS. Respondent (s)

(For permission to file SLP and with prayer for interim relief and
office report)

Date : 25/01/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr Rao Ranjit,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Permission to file SLP is granted.
Issue notice on the application for condonation of
delay as well as on the Special leave petition.
Tag on with SLP(C) Nos. 12767-12768/1998.

.SP1

(Meenu Sethi)
Court Master

(R.K. Kumar)
Court Master